SHRIMATI SAVITRY DEVI NIGAM: Keeping in view the importance of this work, may I know, Sir, if the hon. Minister thinks it proper to vrork out a definite scheme to provide grant in-aid and funds to the States?

DR. P. S. DESHMUKH: I think, j Sir, whatever proposals have been worked out are satisfactory both to the Centre as well as the States. There is no question of any conflict and so far it may not be necessary to work out any fixed proportion for sharing the cost.

DR. RAGHUBIR SINH: May I know, Sir, in connection with the studies of their habits, whether Union Government has any plans to organise a good library to collect all the works so far available in respect of the study of the habits of the wild animals?

DR. P. S. DESHMUKH: Sir, I could not say whether they have taken up exactly a proposal like this. But there are many activities which the Wild Life Board undertakes and I am sure collection of good books would be one of them.

SHRI JASWANT SINGH: I would like to know whether in the census of this wild life all the birds and animals wil] be enumerated, or only the special species which are likely to become extinct are to be accounted for?

DR. P. S. DESHMUKH: The latter portion of the hon. Member's observation is correct, Sir. We cannot pos-sibily undertake a census of all wild animals in an area. Census is taken only with respect to such species which are likely to become extinct, or are of great importance.

SHRI N. SRI RAMA REDDY: Is there any economic significance attached to this investigation?

DR. P. S. DESHMUKH: Well, Sir, economics can enter all fields. There is a market for tiger skins; there is the possibility of earning some money by giving licences for *shikar* and so on. So economics does enter into it.

PROPOSAL FOR MARKING DATES OF MANUFACTURE ON VANASPATI CONTAINERS

•171. SHRIMATI SAVITRY **DEVI** NIGAM: Will the Minister of FOOD AND AGRICULTURE be pleased to state whether Government have accepted the proposal made by the Estimates Committee (Second Lok Sabha) in their Hundred and Twenty-seventh Report for the marking of the dates of manufacture on Vanaspati containers?

THE DEPUTY MINISTER OF FOOD AND AGRICULTURE (SHRI A. M. THOMAS): Under Clause 14(1) (vii) of the Vegetable Oil Products Control Order 1947, the date of manufacture is already required to be marked on Vanaspati containers.

SHRIMATI SAVITRY DEVI NIGAM: Is the hon. Minister aware that even now on a number of types Vanaspati oil tins no date is being marked?

SHRI A. M. THOMAS: Sir, it is statutorily required that the package number and month and year of manufacture should be shown on these containers.

SHRIMATI SAVITRY DEVI NIGAM: Keeping in view its importance for the purpose of health, will the hon. Minister be kind enough to make it a rule that this date should be marked very clearly on every tin?

SHRI A. M. THOMAS: The provision is thisT Every particular or declaration required under sub-clause (1) shall be either printed on the label affixed to the container or lithographed thereon, and unless otherwise provided under this Order shall be in 1487 Oral Answers

a t\pe size of not less than one-eighth of an inch.

SHRI T. S. AVINASHILTNGAM CHETTIAR: How long does it take for a tin to get spoiled? If the date up to which the contents will remain intact is also put on the tins, it will enable the consumers to purchase the right tins. Will Government consider it?

SHRI A. M. THOMAS: In fact the Estimates Committee has made the recommendation that the question of stability of Vanaspati on storage should be investigated. Our experience is to the effect that it will remain unspoiled, if in a good container, for a period of 1 to 2 years.

SHRI M. P. BHARGAVA: May I know, Sir, whether it is a fact that the date given on the containers is given at the bottom, in a very unimportant place? May I suggest that steps be taken to see that the date is given on the top of the tin?

SHRI A. M. THOMAS: The stipulation is that in the case of particulars relating to the batch number, month and year of manufacture it shall be sufficient if such particulars are affixed by means of rubber stamp on the label or embossed with indelible ink on the top or bottom of the containers.

SHRI ABDUL RAHIM: May I know, Sir, what happened to the experiment undertaken by Government to colour the Vanaspati?

SHRI A. M. THOMAS: There is a separate question concerning that, Sir,—Question No. 196.

SHRIMATI T. NALLAMUTHU RAMAMURTI: Has the public been educated in regard to the time during which this Vanaspati will be in good condition and when it will get spoiled even if the tins were good? SHRI A. M. THOMAS: The recommendation of the Estimates Committee was received only very recently, Sir, and we are considering that, and if after examination we find that further researches have to 15e conducted, we will conduct them.

SHRIMATI T. NALLAMUTHU RAMAMURTI: I asked: "Has the public been educated in regard to this?" There are the illiterate masses to be educated,

SHRI A. M. THOMAS: With regard to education of the public, experience is the best school master. I have already said that in good containers it will keep pure for 1 to 2 years.

SHRI N. SRI RAMA REDDY: May I know, Sir^{\wedge} whether *ia* addition to the date of manufacture that should be marked on the containers, it is not necessary that the warranty period also should be mentioned or marked on the tin?

SHRI A. M. THOMAS: That is one of the recommendations o'f the Estimates Committee, which we are considering, and if found possible we will accept that recommendation; we will make necessary provisions to that effect.

DEPARTMENTAL ENQUIRY AGAINST THE DRIVER OF THE 12 UP KUMAON EXPRESS

*172. SHRI M. P. BHARGAVA; Will the Minister of RAILWAYS be pleased to refer to the answer given to Starred Question No. 463 in the Rajya Sabha on the 15th March, 1961 and state:

(a) the findings of the departmental enquiry against the driver of the 12 Up Kumaon Express in which 25 persons lost their lives on the 8th July, 1960; and

(b) the punishment recommended?

THE DEPUTY MINISTER OF RAILWAYS (SHRI S. V. RAMASWAMY): (a) Driver has been held responsible by the Railway Administration for violation of Rules.

(b) Reduction to a lower grade.